

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4253  
ANSWERED ON:20.02.2014  
MONITORING SYSTEM UNDER INDIRA AWAS YOJANA  
Patle Kamla Devi

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of Monitoring System in place for monitoring allotment of residential units under Indira Awas Yojana and the details of the district level committee constituted for this purpose along with its role;
- (b) whether public representatives have been included in the above committee;
- (c) if so, the details thereof and the role assigned to them in the above committees; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (c) The Ministry of Rural Development has a comprehensive system for monitoring of its schemes. Monitoring tools include receipt of online Monthly Progress Reports, Utilization Certificates and Audit Reports, Quarterly and Monthly reviews with State representatives, Scheme of Area Officers and National Level Monitors (NLMs) for field inspections and review by Vigilance and Monitoring Committees (V&MCs) at the State and District levels. Management Information System (MIS) AWAAS soft has been launched which, being in public domain, is accessible not only to all the stakeholders including beneficiaries but also citizens at large. The Ministry has constituted Vigilance and Monitoring Committees that include public representatives to ensure efficient implementation of all the Programmes of the Ministry as per laid down norms, including the IAY. Four Hon'ble Members of Parliament (Lok Sabha) are nominated as members by the Ministry of Rural Development in State Level Vigilance and Monitoring Committees for ensuring quality expenditure, particularly, in the context of large public funds being spent under all Rural Development Programmes (including Indira Awas Yojana) at the State level.

At the District level, one among the Members of Parliament (Lok Sabha) representing the district is nominated by the Ministry as Chairman of the District Level Vigilance & Monitoring Committee. Other Members of Parliament (Lok Sabha) representing areas of that district, if any are made Co-Chairman of that Committee. One of the Members of Parliament (Rajya Sabha) is also nominated as Co-Chairman of that Committee.

These Committees are scheduled to meet periodically to review the implementation of the schemes and also to look into complaints and grievances that are received at different levels.

(d) Question does not arise.